

- b. Individuals working at comparable levels in Public, Sector Undertakings (PSUs), Autonomous Bodies, Statutory Organisations, Universities, Recognized Research Institutes with a minimum of 15 years experience.
  - c. Individuals working at comparable levels in Private Sector Companies, Consultancy Organisations, International/Multinational Organisations with a minimum of 15 years experience.
- III. Duration of Contract: The period of contract shall be for 3 years from the date of commencement extendable upto 5 years depending upon performance.
- IV. Compensation: Selected applicants shall be placed at the beginning of the pay scale as applicable to Joint Secretary *i.e.* ₹ 144200-218200 per month (Level 14 of Pay Matrix). In addition, they shall be eligible for all allowances and facilities etc. as applicable to the equivalent level in the Government of India.
- However, the Government reserves its right to place deserving appointees at an appropriate level within the scale of pay.
- V. General Conditions of Service: All appointees shall be deemed to be Public Servants for the purpose of the CCS (Conduct) Rules and such other Statutes as notified by the Government from time to time. The employment contract can be terminated by either side with a minimum notice period of 3 months.
- VI. The shortlisted candidates will be called for a personal interaction with the Selection Committee.
- VII. Submission of applications: The last date for receipt of applications is 30th July, 2018 till 05:00 PM IST. All applications may be submitted online at <http://Lateral.nic.in> from 15th June, 2018 to 30th July, 2018 till 05:00 PM IST. No extension of time will be given under any circumstances.
- VIII. No physical applications shall be entertained.

#### **Decisions taken by Board and EC of Kendriya Bhandar**

266. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

- (a) the details of Kendriya Bhandar Board and Executive Committee (EC) meetings held during the last 15 months and in how many meetings Government nominated directors were absent;

(b) whether due to absense of Government nominated director(s), Board and Executive Committee of Kendriya Bhandar took arbitrary decisions;

(c) the details of decisions taken by Board and EC of Kendriya Bhandar during the last three years concerning procurement of goods and how many decisions have been taken without agenda; and

(d) the action taken to ensure presence of Government nominated Directors in Board and EC meetings of Kendriya Bhandar?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) The meetings of EC were held on 18.02.2017, 06.05.2017, 14.10.2017, 17.12.2017, 03.03.2018 & 26.05.2018. The meeting was attended by the Govt. Nominee on 18.02.2017.

(b) and (c) No Sir. Kendriya Bhandar is a Multi-State Cooperative Society registered under MSCS Act, 2002. Bye-law no.25 and Bye law no.26 of Kendriya Bhandar provide details with regard to procedure, quorum, decision making and power and functions of the Executive Committee. Similarly, Bye-law no.20 and Bye-law no.22 provide details with regard to procedure, quorum, decision making and power and functions of the Board. Being a welfare project, Kendriya Bhandar is running retail chain of stores for the benefit of Govt. employees, institutions and public at large. It provides food stuff, essential commodities, medicines and stationery items besides other quality goods/ services at reasonable rates. In the last three years, a large number of decisions have been taken on the agendas listed as well as discussed with the permission of Chair, to meet the objectives of the Society and to serve the best interests of its consumers. The decisions in respective meetings were taken in accordance with the Bye-laws of the Society with the consent of the majority of the Directors.

(d) The matter was discussed in the meeting of Board of Directors, Kendriya Bhandar on 24.03.2018 & in the meeting of Executive Committee on 26.05.2018 wherein it was impressed upon the need of attending meeting by the Government Nominees. Consequently, all the Govt. Nominees attended the meeting of Board on 09.06.2018. All Government nominee directors have been advised to attend the meetings regularly. However, attendance of Government Nominee Directors in the meetings of Kendriya Bhandar is subject to the exigencies of their regular full time work as Directors of Department of Personnel & Training, Government of India.